

**Bail application no. 966/2020**  
**State Vs. Mubashir**  
**FIR No. 648/2018**  
**PS Shalimar Bagh**  
**U/s 302/452/34 of IPC**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is interim bail application moved on behalf of accused Mubashir.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Dinesh, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.  
Arguments on the application heard.

Ld. Counsel for applicant has contended that mother of the accused had expired on 09.05.2020 and certain last rituals are to be conducted by the accused. He has further contended that bail may be granted on humanitarian ground to the accused.

On the other hand, Ld. APP for State has strongly opposed the bail application stating that unfortunately, mother of the accused has already expired on 09.05.2020. He has further contended that there are other family members of the accused, who are residing jointly and last rites and rituals, if any, can be conducted by other brothers and father of the

accused. He has further contended that murder of two young persons was committed and material public witnesses are yet to be examined.

Heard. Record perused.

The mother of accused was unfortunately expired on 09.05.2020. The accused has applied for bail of 45 days. No specific date has been mentioned on which any particular rite or rituals are to be conducted. Father and other brothers of the accused are also available, who are stated to be residing jointly and last rites and rituals, if any, can be conducted through them. The allegations against the accused are serious in nature and material public witnesses are yet to be examined. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for interim bail of accused Mubashir stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**Bail application no. 1011/2020**  
**State Vs. Deepak Dabas**  
**FIR No. 09/2020**  
**PS Kanjhawala**  
**U/s 302/34 of IPC and 25/27/54/59 of Arms Act**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is interim bail application moved on behalf of accused Deepak Dabas.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Smt. Geeta Sharma, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.  
Arguments on the application heard.

Ld. Counsel for applicant has contended that Lagan Sagai ceremony of the accused is on 19.05.2020 and his marriage is fixed for 20.05.2020. She has further stated that the accused has already been granted interim bail for the purpose of his marriage vide order dated 12.05.2020 in many FIRs. She has further contended that the accused was in judicial custody in other cases at the time of alleged incident in this FIR and she has further contended that the accused has been falsely implicated in this case. She has further contended that interim bail has been prayed only for the purpose of marriage of accused. She has further contended that the accused was not aware about the present FIR.

On the other hand, Ld. APP for State has strongly opposed the bail application stating that the accused is involved in a number of other criminal matters. He has further contended that the accused had also absconded in some FIR, which was registered at some other police station in Haryana while he was being taken to be produced in the court. He has further contended that the accused is main conspirator in the present crime of heinous nature. He has further contended that the accused may influence the witnesses.

Heard. Record perused.

Perusal of the reply filed on behalf of the IO would show that the accused was arrested in the present matter on 13.05.2020 and he was taken on police remand. The investigation is at its initial stage in this matter. The accused is also stated to have been involved in a number of matters and allegations against him are serious in nature. The prosecution has also shown the apprehension that the accused may abscond keeping in view his past conduct and also influence the witnesses. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for interim bail of accused Deepak Dabas stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**Bail application no. 1006/2020**  
**State Vs. Sandeep Chillar**  
**FIR No. 452/2017**  
**PS Khanjawala**  
**U/s 302/307/201/34 of IPC and 25/27/54/59 of Arms Act**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Counsel for complainant to contain the spread of COVID-19.

I have received copy of the application on e-mail / Whatsapp. All the stakeholders of present application have joined the video conference.

**This is application for cancellation of the bail order dated 12.05.2020 of accused Sandeep Chillar, moved on behalf of the complainant/injured victim Sh.Himanshu Dabas @ Bantu.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Sumeet Shokeen, Ld. Counsel for complainant/injured.

It is stated by Ld. Counsel for the complainant/injured that material facts were concealed by the accused while moving his bail application on which order dated 12.05.2020 was passed by Ld. Duty Judge.

Ld. APP for State has also supported the contention of Ld. Counsel for complainant/injured.

Heard. In the present facts, issue notice of the present application to accused Sandeep Chillar through his counsel on details as mentioned at page no.25 of Annexure-3 or any other details available with concerned Filing Branch / Bail Section. Soft copy of application alongwith documents and this order sheet be sent to IO/SHO concerned through

Whatsapp and they are at liberty to file their report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on **19.05.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**Bail application no. 1008/2020**  
**Anand Kumar vs. State**  
**FIR No. 483/2019**  
**PS Prem Nagar**  
**U/s 304-B/498-A of IPC**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application u/s 439 of Cr.P.C. for grant of extension of interim bail for 45 days moved on behalf of accused Anand Kumar.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Gajraj Singh, Ld. Counsel for applicant/accused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused was granted interim bail vide order dated 02.05.2020 and same is going to be expired on 18.05.2020. He has further stated that family members of the accused have been found to be infected of Corona +ve and the accused might have infected, who had also get him tested. Request has been made to extend the interim bail.

At this stage, Ld. APP for State has apprised that vide order dated 15.05.2020 passed in W.P.(C) 3037/2020 titled "Court on its own motion vs. State & Ors." by Hon'ble High Court of Delhi, interim bails which

were granted to the accused persons during the Lockdown period have been extended till 15.06.2020.

At this stage, it is stated by Ld. Counsel for accused that as the extension of interim bail has been extended by Hon'ble High Court of Delhi, he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present application of accused Anand Kumar stands disposed off as withdrawn.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**Bail application no. 999/2020**  
**State Vs. Reena**  
**FIR No. 530/2019**  
**PS Bharat Nagar**  
**U/s 20 of NDPS Act**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for extension of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Reena.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Rajeev Tehlan, Ld. Counsel for applicant/accused.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused was granted interim bail for 20 days vide order dated 11.03.2020 and before expiry of the said interim bail, same was extended till 15.5.2020 by Hon'ble High Court of Delhi due to Lockdown declared by the Government of NCT of Delhi. He has further stated that interim bail was granted to the accused for treatment of her minor daughter, but due to lockdown her treatment could not take place. He has prayed that interim bail of the accused may kindly be further extended for a period of two months.

At this stage, Ld. APP for State has apprised that vide order dated 15.05.2020 passed in W.P.(C) 3037/2020 titled "Court on its own

motion vs. State & Ors.” by Hon’ble High Court of Delhi, interim bails which were granted to the accused persons during the Lockdown period have been extended till 15.06.2020.

At this stage, it is stated by Ld. Counsel for accused that as the extension of interim bail has been extended by Hon’ble High Court of Delhi, he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present application of accused Reena stands disposed off as withdrawn.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**State Vs. Pooja Yadav**  
**FIR No. 763/2015**  
**PS Begampur**  
**U/s 302 of IPC**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is interim bail application moved on behalf of accused Pooja Yadav received from Jail, but the same is not under the criteria as suggested by Hon'ble High Power Committee.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Gurtinder Singh, Ld. LAC for applicant/accused.  
IO/Insp. Ramesh Singh also present.

Previous order sheet dated 14.05.2020 perused.

Reply has been received from IO. Same has been perused.

Arguments on the application heard.

It is contended by Ld. LAC for accused that the accused has one minor daughter of 9 years of age. He has further contended that as per averments made in the application, husband of accused is drunkard and the accused may be released on interim bail so that she may look after her minor children. He has further contended that the accused is in custody for a period of more than 4½ years.

On the other hand, Ld. APP for State has strongly opposed the bail application. He has contended that the accused had committed heinous offence of murder of her father-in-law. He has further contended that the relations of accused and her husband are not good as is reflected from the reply of IO.

Heard. Record perused. The allegations against the accused are serious in nature. As per report, the daughter of accused is residing with her father (i.e. husband of the accused), who is looked after her and the report also reflects that the relation between the accused and her husband are not good. The trial is stated to be at final stage. Keeping in view all the above said facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application for interim bail of accused Pooja Yadav stands dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020

**State Vs. Anmol  
FIR No. 196/2019  
PS Budh Vihar  
U/s 394/34 of IPC**

**16.05.2020.**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is interim bail application moved on behalf of accused Anmol received from Jail, but the same is not under the criteria as suggested by Hon'ble High Power Committee.**

**Present:** Sh. R.S. Mangal Murti, Learned Addl. PP for State.  
Sh. Gurtinder Singh, Ld. LAC for applicant/accused.

Previous order sheet dated 14.05.2020 perused.

No report has been received from Jail Superintendent despite repeated calls. In the present facts, issue fresh notice to concerned Jail Superintendent through WhatsApp/e-mail for filing report in terms of the previous order. Notice be also issued to IO/SHO concerned through WhatsApp for filing detailed report in respect of illness of mother of the accused returnable on next date of hearing. Report may be filed by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

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Put up for consideration on **20.05.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/16.05.2020